

Loan to Fishermen on Thangasseri-coast in Quilon Town

4580. SHRI B. K. NAIR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that Thangasseri Coast in Quilon Town exposed to severe erosion during monsoon every year and that heavy damage is caused to the dwellings, boats and other property of the poor fishermen residing there;

(b) whether Government have received any representation requesting the construction of a break-water there not only as a measure of protection but also to provide a safe basis for hundreds of Country-Craft; and

(c) if so, the reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) The representation received from Kerala Coastal Development Council for a lighterage at Thangasseri was forwarded to the Government of Kerala. However, no proposal has been received from Government of Kerala for construction of a break-water at Thangasseri. Besides Thangasseri being very close to Neendakara where a fishing harbour is proposed, there appears to be no economic justification for another fishing harbour of breakwater at Thangasseri from the point of view of fisheries.

Reversion of principals by Delhi Administration

4581. SHRI CUMBUM N. NATARAJAN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 839 on the

23rd February, 1981 regarding reversion of Principals by Delhi Administration and state:

(a) whether recommendations made by Departmental Promotion Committee for post of female principals in 1970 were fully acted upon during the period of its validity and had assumed finality;

(b) whether these empanelled Principals were also appointed on substantive basis in the scale of Rs. 775—1000 with effect from 5th September 1971 thereby relinquishing their lien on the lower scale of Rs. 550—900;

(c) whether some of these empanelled Principals were regularised in early 1973; and

(d) whether recruitment rules of 1966 were made applicable to the post of Principals appointed in 1970 and the reason as to why the rules made long after that selection by Departmental Promotion Committee are now proposed to be made applicable towards their regularisation?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) to (d). The information is being collected and will be laid on the table of the Sabha as soon as possible.

SC and ST Employees in Directorate of Economics and Statistics

4582. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of employees from Class I, Class IV working in the Economics and Statistics Directorate and the Scheduled Castes and Scheduled Tribes among them;

(b) whether promotions are being given to employees belonging to Scheduled Castes and Scheduled Tri-